

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENCH, AT MUMBAI**

CSP NO. 868 OF 2017

In the matter of Sections 230 to 232 of the
Companies Act, 2013;

AND

In the matter of Scheme of Amalgamation of
BARKUR SURFACTANTS PRIVATE LIMITED, The
First Transferor Company, BARKUR TRADING AND
FINANCE PRIVATE LIMITED, The Second Transferor
Company, TECHNO PRODUCTS BOMBAY PRIVATE
LIMITED, The Third Transferor Company With
UNITOP CHEMICALS PRIVATE LIMITED, the
Transferee Company.

Order delivered on : 06.12.2017

BARKUR TRADING AND FINANCE
PRIVATE LIMITED Petitioner Company.

Coram:

Hon'ble B.S.V. Prakash Kumar Member (J)
Hon'ble V. Nallasenapathy, Member (T)

For the Applicant: Mr. Chandrakant Mhadeshwar, Advocate

Per:- V. Nallasenapathy, Member (T)

ORDER

- 1) Petition Admitted.
- 2) Petition fixed for hearing on 03rd day of January, 2018.
- 3) Learned Counsel for the Petitioner states that in pursuance of order dated 19th July, 2017 passed by this Tribunal in Company Scheme Application No. 734 of 2017, the meeting of the Equity Shareholders held at Unitop House, East West Estate, Safed Pool, Andheri-Kurla Road, Mumbai - 400072, M Unitop House, East West Estate, Safed Pool,

Andheri-Kurla Road, Mumbai - 400072, Maharashtra, India, on Wednesday, 30th August 2017, at 1.00 p.m for the purpose of considering, and if thought fit, approving, with or without modification, the proposed Scheme of Amalgamation of BARKUR SURFACTANTS PRIVATE LIMITED, The First Transferor Company, BARKUR TRADING AND FINANCE PRIVATE LIMITED, The Second Transferor Company, TECHNO PRODUCTS BOMBAY PRIVATE LIMITED, The Third Transferor Company With UNITOP CHEMICALS PRIVATE LIMITED, the Transferee Company. In the said meetings Scheme was approved unanimously. The Chairman of the said meetings has submitted his report stating the outcome of the meeting along with Affidavit verifying the said Reports.

4) The counsel for the Petitioner further submits that as directed by this Tribunal notices have been served upon all the Regulatory Authorities namely, i) concerned Income Tax Authority within whose jurisdiction the Petitioner Company's assessment are made (ii) the Central Government through the office of the Regional Director, Western Region, Ministry of Corporate Affairs, Mumbai Maharashtra (iii) the concerned Registrar of Companies. Notices have also been served upon all the Unsecured Creditors of the petitioner Company.

5) At least 10 clear days before the date fixed for hearing, Petitioner to publish the notice of hearing of Petition in two local news papers viz. "Free Press Journal", in English language and translation thereof in "Navshakti", in Marathi language, both having circulation in Mumbai.

6) The Petitioner to file an affidavit of service regarding the directions given by the Tribunal and do report to this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

Sd/-

V. Nallasenapathy, Member (T)

Sd/-

B.S.V. Prakash Kumar, Member (J)